

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO.603
TO BE ANSWERED ON 18TH NOVEMBER, 2016**

QUALITY OF AYUSH EDUCATION

603. PROF. SAUGATA ROY:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether the Government proposes to increase the quality of AYUSH education in the country;
- (b) if so, the details thereof, streamwise;
- (c) the details of initiatives taken by the Government to ascertain the compliance of acts, rules and regulations of respective Central Councils;
- (d) whether the State Government, Universities and Educational Institutions are bound to comply with the qualifications prescribed by the Central Council of Homoeopathy for the faculties in the Homoeo Colleges, if so, the details thereof; and
- (e) if not, the guidelines in this regard?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

- (a) Yes
- (b) & (c) The Central Government has taken steps to improve the standard of AYUSH institutions/college in the country by amending the regulations notified by the CCIM/CCH as per details given in **Annexure**.
Important amendments made in these regulations are as follows:
 - i. Provision of online proforma of visit for the colleges and visitors.
 - ii. Display of attendance of staff, students and patients on college website and college linking them with CCIM and Ministry of AYUSH.

iii. Mandatory requirement of Web-based and CRC (Central Registration Certificate issued by Central Council) linked computerized biometric attendance.

iv. The requirement to grant conditional permission is increased.

Further, time to time surprise inspection of the colleges are also conducted.

(d) Yes. State Governments, Universities and Educational Institutions are legally bound to follow the rules, regulations and directions of the respective Central Council and various Regulations made thereunder to the extent provisions made therein

(e) Does not arises.

**Notified regulations under the Indian Medicine Central Council Act, 1970 and
Homoeopathy Central Council Act, 1973**

- i. The Establishment of New Medical College, Opening of New or Higher Course of Study or Training and Increase of Admission Capacity by a Medical College Regulations, 2003 read with amendment Regulations of 2013.
- ii. The Establishment of New Medical College (Opening of New or Higher Course of Study or Training and Increase of Admission Capacity by a Medical College) Regulations, 2011 (for Homoeopathy).
- iii. The Indian Medicine Central Council (Permission to Existing Medical Colleges) Regulations, 2006.
- iv. The Indian Medicine Central Council (Requirements of Minimum Standard for under-graduate Ayurveda Colleges and attached Hospitals) Regulations, 2016.
- v. The Indian Medicine Central Council (Requirements of Minimum Standard for under-graduate Siddha Colleges and attached Hospitals) Regulations, 2016.
- vi. The Indian Medicine Central Council (Requirements of Minimum Standard for under-graduate Unani Colleges and attached Hospitals) Regulations, 2016.
- vii. The Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Regulations, 2013.
- viii. The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2016 (for Ayurveda).
- ix. The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2016 (for Siddha).
- x. The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2016 (for Unani).
- xi. The Homoeopathy (Degree Course) B.H.M.S. Regulations, 1983 (as amended till 2016).
- xii. The Indian Medicine Central Council (Post Graduate Ayurveda Education) Regulations, 2016.
- xiii. The Indian Medicine Central Council (Post-graduate Unani Medical Education) Regulations, 2016.
- xiv. The Indian Medicine Central Council (Post-graduate Siddha Education) Regulations, 2016.
- xv. The Homoeopathy (Post Graduate Degree Course) Regulations, 1989 (as amended till 2016).
- xvi. Indian Medicine Central Council (Post-Graduate Diploma Course) Regulations, 2010 read with amendment Regulations of 2013.
- xvii. The Indian Medicine Central Council (Post-graduate Diploma Course in Siddha) Regulations, 2015.
- xviii. The Indian Medicine Central Council (Post-graduate Diploma Course in Unani Medicine) Amendment Regulations, 2015.

